## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

: CA/103/2017

**PETITION NUMBER** 

: CP/7/2016

NAME OF THE PETITIONER(S)

: H. Ramesh

NAME OF THE RESPONDENT(S)

: M/s AUM Consultancy Pvt Ltd & 4 Ors

**UNDER SECTION** 

: 210,213,241,242,243

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

A.S. MANISHA

Coursel for R223

Maria

2. M. ROSHAN ATEQ

Desposed Padidionen

M. Roysly

Sol CIBI VIDANO

## **ORDER**

Counsels for both the parties are present. As seen from the order, matter has been argued in part before the Division Bench. But due to change of the roster, the matter has been listed before the Single Bench. The Counsels for the parties do agree to make final submissions afresh. Consequently, Counsel for R2 made the submissions that the Petitioner has already filed civil suit before the Hon'ble High Court of Madras in which prayer has been made for abrogation of agreement on the basis of which Petitioner is seeking reliefs based on the said agreement. However, Counsel for the Petitioner submitted that he is ready to submit a detailed affidavit to explain that the reliefs claimed in the Civil Suit and the Company Petition are not overlapping and in case any of the reliefs is seen overlapping, he will not press for the same. Put up on **05.01.2018 at 10.30 A.M.** 

−5d − MEMBER (JUDICIAL)

ghk